ment securities has been made taxable by a recent Government order;

(b) if so, the estimated annual income to the exchequer by the enforcement of this order; and

(c) whether the privy purses are covered by the Compulsory Deposit Scheme?

The Minister of Finance (Shri Morarji Desai): (a) The exemption from tax on the income from Government securities enjoyed by the Rulers has been withdrawn with effect from the current assessment year.

(b) No statistics have so far been maintained regarding the income of the Rulers from Government securities, as the same has hitherto been exempt from tax. In order to estimate the addition to revenue on account of the withdrawal of the aforesaid exemption, an elaborate enquiry and calculations will have to be made and this will involve considerable amount of labour not commensurate with results.

(c) No, Sir.

Hostel for Working Girls

368. Shri Daljit Singh: Will the Minister of **Works, Housing and Rehabilitation** be pleased to refer to the reply given to Unstarred Question No. 12436 on the 4th April, 1963 and state the progress so far made to implement the scheme to construct a hostel for working girls in Delhi?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): Work on the hostel has been started on the 28th July, 1963.

22-Carat Jewellery Factory

367. Shri R. Barua:
Shri Buta Singh:
Shri P. K. Deo:
Shri Onkar Lal Berwa:

Will the Minister of **Finance** be pleased to state:

(a) whether Government have received a proposal from the Rajasthan Government to start a 22-Carat Jewellery Factory; and

(b) whether Government have considered the proposal and if so, with what result?

The Minister of Finance (Shri Morarji Desai): (a) No.

(b) Does not arise.

T.B. Patients in Delhi Hospitals

368. Shri Rama Chandra Mallick: Will the Minister of **Health** be pleased to state:

(a) the number of T.B. patients admitted in the General Hospitals in Delhi and New Delhi during 1962-63 and in 1963-64 upto 30th July;

(b) whether these patients remained with general patients; and

(c) whether any special diet was supplied to these patients?

The Minister of Health (Dr. Sushila Nayar): (a) The information for the hospitals other than the hospitals of the Delhi Municipal Corporation is as follows:

1962 ..	1348
1963 (upto 30th July)	1009

(b) Thse patients are admitted with general patients but as soon as the case is diagnosed to be infectious, necessary preventive measures are taken to separate them from general patients as far as possible or to discharge them from the hospital and advise them to take treatment in T.B. clinics and hospitals.

(c) Suitable diet as indicated was supplied to these patients.

परसौनी बांध

३६९. **डा० महादेव प्रसाद** क्या **सिंचाई और विद्युत** मंत्री २१ अप्रैल, १९६२ के अतारांकित प्रश्न संख्या ६३ के उत्तर के सम्बंध में यह बताने की कृपा करेंगे कि :

(क) गोरखपुर और देवरिया जिलों को नारायणी नदी की वाढ़ से बचाने के लिये परसौनी बांध के लिये आवश्यक जमीन नेपाल सरकार से प्राप्त कर ली गई है; और

(ख) उक्त बांध के निर्माण की क्या प्रगति हुई है ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) : (क) और (ख). प्रस्तावित बन्ध के रेखांकन को, जिस को कि नेपाल बन्ध कहा जाता है, नेपाली तथा भारतीय अभियन्ताओं ने मिल कर अन्तिम रूप दिया है और बन्ध पर कार्य चालू मानसून ऋतु के शीघ्र ही बाद आरम्भ होने की सम्भावना है । तब तक आवश्यक जमीन पर कब्जा भी मिल जाने की आशा है ।

Drinking Water Scheme in Assam

370. Shrimati Jyotsna Chanda: Will the Minister of **Health** be pleased to state:

(a) whether any amount was sanctioned to Assam for drinking water scheme in the urban areas in the Second and Third Plans;

(b) whether any amount was sanctioned for the water works scheme in Silchar in the light of the request of the Assam Government; and

(c) if the reply to parts (a) and (b) be in the negative, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) Yes. A sum of Rs. 69·18 lakhs has been paid as loan to the Government of Assam for implementing their urban water supply schemes during the II Plan Period and the first two years of the III Plan.

(b) No such request has been received from the Assam Government.

(c) Does not arise in view of (a) and (b) above.

माताटीला से बिजली का संभरण

३७१. **श्री राम सेवक** : क्या **सिंचाई और विद्युत्** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सन् १९६३–६४ तक माताटीला से १६,००० कि० वा० बिजली सप्लाई करने का आश्वासन दिया था ;

(ख) यदि हां, तो उस संबंध में अब तक कितनी प्रगति हुई है ;

(ग) क्या यह सच है कि माताटीला का बिजली विभाग बहुत धीरे धीरे कार्य कर रहा है ;

(घ) यदि हां, तो उसमें तेजी लाने के लिये सरकार क्या कदम उठा रही है ; और

(ङ) जो बिजली उपभोक्ताओं को सप्लाई की जायेगी, उस का प्रति यूनिट रेट क्या होगा ?

सिंचाई और विद्युत मंत्री (डा० कु० ल० राव): (क) उत्तर प्रदेश सरकार तथा मध्य प्रदेश सरकार के बीच हुए समझौते के अनुसार उत्तर प्रदेश राज्य बिजली बोर्ड प्रतिवर्ष माताटीला से प्राप्त होने वाली बिजली का तीसरा भाग मध्य प्रदेश राज्य बिजली बोर्ड को दिया करेगा। माताटीला पर कुल प्रस्थापित क्षमता ३०,००० किलोवाट होगी। १९६३–६४ तक १६,००० किलोवाट बिजली देने के लिए कोई वादा नहीं किया गया ।

(ख) तथा (ग). माताटीला बांध का निर्माण हो चुका है, किन्तु बिजलीघर से सम्बद्ध सिविल कार्यों के निर्माण का कार्य प्रगति कर रहा है। अन्तिम सूचना के अनुसार उत्पादन यूनिटों के १९६६ तक चालू हो जाने की सम्भावना है । हां, बिजलीघर पर प्रगति निश्चय ही धीमी है ।